

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 203
IB-356/ND/2020**

IN THE MATTER OF:

M/s. SKC Infratech Pvt. Ltd.

...PETITIONER

Vs.

M/s. EOS Hospitality Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 17.02.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :Mr. Abhishek Sharma, Advocate.
For the Respondent/ Corporate-debtor :**

ORDER

Heard the submissions made by the learned counsel for the operational creditor. Learned counsel for the operational creditor has submitted that he has orally informed the corporate debtor about the date of hearing. Registry has also served notice on the corporate debtor. Despite service of notice, none has appeared on behalf of the corporate debtor on the date of hearing. Therefore, the corporate debtor is set exparte and post the matter to **18.03.2021.**

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Anjula)